S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No. 11/2017-Customs (N.T./CAA/DRI) dated 13.10.2017 read with Notification No. 18/2018-Customs (N.T./CAA/DRI) dated 05.09.2018, published vide S.O. 3321 (E) dated 13.10.2017 and S.O. 4283 (E) dated 05.09.2018 respectively.


[F. No. DRI/HQ-CI/50D/CAA-10/2017-CI]

(JASPREET SINGH SUKHIJA)
JOINT DIRECTOR

Copy forwarded for information and updation of record to:-
1. Commissioner of Customs (Export), Inland Container Depot-Tughlakabad, New Delhi.
2. Joint/Additional Commissioner of Customs O/o Commissioner of Customs (Export), Inland Container Depot-Tughlakabad, New Delhi.
3. Joint/Additional Commissioner of Customs (Export), ICD-Patparganj & other ICDs, Delhi.
4. Deputy Director (CI), C-Cell, DRI(Hqrs.), New Delhi with the request to inform all the noticees to the show cause notices regarding the issue of present notification.